## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

No. F. 5 (621)/Lit./LJ & LA/2022/

Dated:

# NOTICE INVITING TENDER FOR GROUP MEDICLAIM INSURANCE POLICY FOR ADVOCATES AND THEIR FAMILY MEMBERS.

The Government of the National Capital Territory of Delhi invites online notice inviting tender (e-tender) from IRDAI accredited Insurance Companies/Corporations for providing Group Medi-claim Insurance Policy for tentatively 34400\* Advocates enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi and for their spouse and upto two dependent children upto the age of 25 years.

Interested companies/corporations may submit Tender as per the attached format.

S.I No.	Particulars	Date	Time
1.	Date and time of availability of e-tender	07/03/2022	6:00 PM
2	Last date & time for submission of tender	26/03/2022	01:00 PM
3	Pre-bid meeting and place	14/03/2022 in the Conference room of Pr. Secretary(Law, Justice & LA), Department of Law, Justice & LA, Government of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, Delhi-110002	2:00 PM
4	Date & Time of opening of Technical Bids	28/03/2022	3:00 PM
5.	Date & Time of opening of Financial Bids	Will be intimated to the technically qualified bidders at a later date.	

Important Dates & Time:

The bids/offers received after the due date and the time mentioned above will not be entertained under any circumstances. Incomplete and unsigned bids or bids not submitted in the prescribed format will be rejected without assigning any reason.

-Sd-Principal Secretary (Law, Justice & LA)

\*Note: The total number of beneficiaries may vary and the exact number of beneficiaries will be made available at the pre-bid meeting.

#### **PROCEDURE FOR SUBMISSION:**

The eligible Companies/ Corporations shall submit their technical and financial bids on Delhi Government e-procurement portal i.e. https://govtprocurement.delhi.gov.in/nicgep/app

The tender document is also available on the website of this department at www.law.delhigovt.nic.in

No manual submission of the same shall be entertained.

Scanned copies duly signed and stamped of the following documents must be uploaded with the bids:

- (A) Duly completed Covering Letter as per Annexure-II, printed on the official letterhead of the bidder.
- (B) Technical Bid as per Annexure-I, Annexure-III and the terms and conditions duly signed.
- (C) Relevant supporting documents for the Technical Bid, if any.
- (D) Financial Bid as per Annexure- IV.
- (E) Scanned copy of EMD/Bid Security
- (F) Copy of Authority letter issued by the Insurance Company in favour of the signatory of tender document.
- (G) Copy of documents mentioned at( A to F) in Special terms and conditions. (Reference page 4)

#### **TERMS AND CONDITIONS:**

- 1. The companies/corporations should have a valid and subsisting license for providing Mediclaim Insurance from the appropriate government authorities e.g. IRDAI etc.
- 2. The companies/corporation should have a net reserve equivalent to at least 50% of the Mediclaim coverage for which the tenders are invited.
- 3. The companies/ corporation should not have been blacklisted by any government organization in the last 10 years.
- 4. The companies/corporation should have experience of handling at least 3 group mediclaim insurance: policies, each covering 15000 beneficiary families or more for a minimum period of 2 years.
- 5. Mediclaim coverage of INR 5 Lakhs per member must be provided for all the Advocates upto 85 years of age, who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi and for their spouse and 2 dependent children as per definition of family as contained in ANNEXURE-III.
- 6. The company/corporation shall submit bid for the basic premium rate inclusive of GST, if applicable and all other applicable taxes in prescribed format as contained in Annexure-IV.
- 7. Only one authorized representative of the bidder should be present at the time of pre-bid meeting and at the time of opening the tender.
- 8. Financial bids of technically qualified bidders shall be opened at a subsequently notified later dates.
- 9. The Technical Evaluation Committee constituted by the Government of NCT of Delhi shall assess the ability of the companies/corporation to render the requisite services based on the company profile, rating and furthermore, the Financial Bids of only those companies/corporations qualifying the technical evaluation shall be considered.
- 10. Bids which are late/vague/conditional/incomplete/not conforming to the procedure laid down

hereunder, in any respect whatsoever, will be rejected.

- 11. Bids sent by fax & e-mail will not be accepted.
- 12. The bidder must sign on each page of all the bid documents.
- 13. In case of any dispute arising from the interpretation of the terms and conditions of the tender documents, the decision of the Government of NCT of Delhi shall prevail as final and binding to all concerned.
- 14. The scheme proposed by the bidder must have provisions for new enrollment of Advocates registered with Bar Council of Delhi and also in the voter's list of Delhi to get coverage within 24 hours of communication from the Government of NCT of Delhi.
- 15. Reports including the claims of individuals and the details of settlement are to be furnished to the BAR COUNCIL OF DELHI on a monthly basis or as and when required by the GNCTD.
- 16. The successful bidder shall, at its own cost, comply with all the provisions, orders and notifications as may be issued by the IRDAI, the Government and the Competent Authorities from time to time.
- 17. In case of any unsatisfactory service, suitable penalties as applicable for standard policy under standard terms/guidelines of IRDAI.
- 18. In case of failure in settlement of claims within the time frame provided, penalty will be imposed as per applicable norms.
- 19. The period of contract will initially be for one year and the same may be extended further by the competent authority of Govt. of NCT of Delhi on mutually agreed terms and conditions. Furthermore, the Contract is liable to be terminated with one month's notice, if any lapse or unsatisfactory performance of the company is noticed.
- 20. The Courts of New Delhi alone will have the exclusive jurisdiction to try any matter, dispute or reference arising out of this service between the bidders and the Government of NCT of Delhi.
- 21. The Government of NCT of Delhi reserves the right to modify/change/delete/add any further terms and conditions prior to issuing the contract. Further the Government of NCT of Delhi also reserves the right to cancel/withdraw the tender at any stage of tender process without assigning any reasons.
- 22. Arbitration- All disputes and differences which may arise between the GNCTD and the Insurance Company shall be settled as per the provisions as applicable for standard policy under standard terms/guidelines of IRDAI.
- 23. The bidders shall deposit earnest money of **Rs. 50,00,000/-(Rupees Fifty Lakh only)** in the form of Account Payee Demand Draft/Fixed Deposit Receipt/Banker's Cheque or Bank Guarantee from any of the Commercial Banks in favour of Principal Secretary, Department of Law, Justice & Legislative Affairs, Government of NCT of Delhi. EMD/Bid Security should be valid for a period of forty five days beyond the final bid validity period. Companies seeking exemption are required to submit the copy of such relevant Government notification issued in their favour for such exemption.
- 24. The successful bidder shall also deposit Performance Security for an amount of Five per cent (5%) of the value of the contract as specified in the bid documents in the form of Account Payee Demand Draft/Fixed Deposit Receipt/Banker's Cheque or Bank Guarantee from any of the Commercial Banks in favour of Principal Secretary, Department of Law, Justice & Legislative Affairs, Government of NCT of Delhi. Performance security should remain valid for a period of sixty days beyond the date of completion of all the contractual obligations of the successful bidder. Companies seeking exemption are required to submit the copy of such relevant Government notification issued in their favour for such exemption.
- 25. In addition to the submission of scanned copy of EMD/bid security, original physical copy of EMD/Bid security is required to be submitted in the tender box kept in room no. C-806 at 8th Level,

C-Wing, Delhi Secretariat of Department of Law, Justice & LA, Government of NCT of Delhi. . Last date of Submission of physical copy of EMD is 26/03/2022 up to 1:00 PM. Companies seeking exemption are required to submit the copy of such relevant Government notification issued in their favour for such exemption.

#### SPECIAL TERMS AND CONDITIONS

- 1. Cashless facility should be provided in all the multi-specialty hospitals located in Delhi and other cities in India. Details of such hospitals are to be provided. All transactions with these hospitals would be totally cashless.
- 2. There should be a dedicated helpline (24x7) from the TPA of the Insurance Company available and the contact details thereof should be furnished in the tender. The contact details must include the name of the contact person, contact numbers and the postal & email address.
- 3. The response time by the TPA at the time of admission and discharge should be a maximum of six hours.
- 4. Reports including claims of individuals and the details of settlement are to be furnished to the GNCTD on a monthly basis or as and when required by the GNCTD.
- 5. Admission and discharge support to and from the hospital should be provided, preferably on a 24x7 basis.

The companies/corporation should also furnish the copies of following documents in addition to the documents asked for in the tender document:

- A. IRDAI Accreditation Certificate.
- B. Details of the Government / Semi-Government / Government of India Undertaking/Autonomous Body or Private Body for which such Insurance Scheme has previously been provided covering at least 15000 beneficiary families or more for a minimum period of 2 years, along with proof thereof.
- C. Declaration asseverating that the company has a net reserve equivalent to at least 50% of the mediclaim coverage for which the tenders are invited, along with proof thereof,
- D. Affidavit declaring that the company has not been blacklisted by any government organization in the last 10 years.
- E. Details of the TPA.
- F. A dummy copy of the Mediclaim Insurance policy as applicable with detailed terms and conditions.
- G. The turn over certificate of the company for the financial years 2018-2019 and 2019-2020 relating to insurance business of the company duly certified by the Chartered Accountant.

(Signature of the Authorized Person)

Date: Name -----

Mobile No.

# **ELIGIBILITY CRITERIA**

Technical Requirements	Complied Yes / No	Supporting documents enclosed Yes / No
IRDAI Accreditation Certificate		
Adequate experience in providing at least 3 Group Mediclaim Insurance Policies, each covering at least 15000 beneficiaries or more for a minimum period of 2 years.		
Declaration that the company has a net reserve equivalent to at least 50% of the mediclaim coverage for which the tenders are invited.		
Affidavit declaring that the company has not been blacklisted by any government organization in the last 10 years.		
Tender documents duly signed on each page		
Cashless treatment in all major Hospitals located in Delhi. Name of such hospitals to be provided.		
24x7 helpline of TPA along with contact details of TPA.		
A dummy copy of Mediclaim Life Insurance policy.		

(Signature of the Authorised Person)

Date:

Name \_\_\_\_\_

Mobile No. \_\_\_\_\_

# Annexure- II

(On office letter head)

Date.

То

The Principal Secretary, Department of Law, Justice & LA Government of NCT of Delhi, 8<sup>th</sup> Level, C-Wing, Delhi Secretariat, Delhi-110002.

Dear Sir,

#### Sub: Notice Inviting Tender for "<u>Group Mediclaim Insurance Policy for Advocates</u> who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi and for their spouse and upto two dependent children."

Ref; No. F. 5 (621)/Lit./LJ & LA/2022/ Dated:

With reference to the above, I am/We are enclosing our Notice Inviting Tender for "Group Mediclaim Insurance Policy for Advocates who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi and for their spouse and upto two dependent children."

I *I* We hereby confirm and declare that I / We have carefully read and understood the above referred Tender document, including all the instructions, terms &conditions and all the contents stated therein, as well as any/all the subsequent corrigenda published on the GNCTD website.

Thanking you

Yours faithfully,

(Signature of the Authorized Person)

Name

Mobile No.

Technical Details		Remarks
Group name		
Location	Delhi	
Commencement Date :		
Period :		
Incured Crown Details		
Insured Group Details No. of Advocate	34400 (approx.)	
No. of Advocate	54400 (approx.)	
	Age-wise breakup of data is enclosed herewith	
Total Nos. of Lives	140000 (Max.)	
(35000*4)	(One lakh forty thousand Max)	
Advocate Definition	Advocates who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi.	
Family Definition	Spouse and two dependent children	In case of son, the coverage will be till he starts earning or till he attains the age of 25 year whichever is earlier. In case of daughter, the coverage will be till she starts earning or get
		married or till she attain the age of 25 year whichever is earlier.
Maximum Age	Upto 85 years	
Type of Policy	Floater	
Sum Assured Coverage & Benefits	INR 5 Lakhs	
Details, Remarks		
Domiciliary Hospitalisation(including COVID-19 cases)	Covered	Capping of Domiciliary hospitalization is fixed up to 15% of Sum insured.
Coverage of Pre-Existing diseases	Covered	
Cashless facility	Applicable	
30 days waiting	Period waived	
1 <sup>st</sup> year and 2 years expulsions	Waived	
30 days Pre and 60 days post hospitalization expenses covered	Covered	Limit upto sum insured.
Co-Payment	Not applicable	
Sub limits for Disease or Room Rent capping		1. Room Rent Rs. 7500/ p day (Max). 2. ICU – Rs. 15000/- per
		<ul> <li>day (max).</li> <li>Maternity benefit is allowed as under:</li> </ul>

	1	
		<ul> <li>Normal Delivery- up to Rs. 40,000/-</li> </ul>
		<ul> <li>Caesarian - up to Rs. 50,000/-</li> </ul>
		• Baby Cover from 1 day
		and waiver of 9 months waiting in case of
		maternity.
		• For Cataract, the capping is Rs. 35,000/-
		per eye. (No cosmetic surgery is
		allowed)
		GIPSA/PPN agreed rates are applicable in Network
		hospitals. Where no GIPSA
		rates are available, the claim is to be paid on actual basis.
		Non-Network hospital
		treatment covered on the GIPSA limits.
		Coverage of AYUSH treatment/medicine up to
		maximum of Rs. 25,000/- per
		family. However massage, spa, steam bath, acupuncture,
		acupressure, magneto
		therapy and similar treatment excluded.
		In Emergency, full ambulance charges are
		covered.
		Death cases: No expenses are to be deducted of any
		consumables of any kind
		from the processing of the
		claim including Ambulance Services.
	New entrants (Advocates)	
	enrolled with Bar Council of Delhi and are in the voter' list	
	of Delhi shall be included in	
Other Conditions	the policy after their enrolment as an Advocate	
	and on the communication	
	from the Government of NCT of Delhi	
	Monthly declaration shall be	
	given for additions Ideletions	
	Pro rata Premium to be charged/adjusted in case of	
	addition / deletion.	
	TPA Services involved (if	List of Network of
ТРА	any) and Name and contact details to be submitted	authorized hospitals to be provided
Any Service Charges on Medical Bills	Should not be deducted from the individual claim.	

# Name and Signature of Authorised Person

# <u>APPENDIX- '</u>I'

# AGE WISE DATA OF ADVOCATES UP TO THE AGE OF 85 YEARS ENROLLED WITH BAR COUNCIL OF DELHI AS ON 01.03.2022

	N
Age Group	No.
21-25	1627
26-30	6877
31-35	5463
36-40	4577
41-45	3941
46-50	3625
51-55	2643
56-60	1766
61-65	1576
66-70	1120
71-75	671
76-80	302
81-85	132
Total	34320

• Figures may vary as on date.

## FINANCIAL BID

#### For

"Group Mediclaim Insurance Policy for Advocates who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi."

GROUP MEDICLAIM INSURANCE POLICY FOR ADVOCATES WHO ARE ENROLLED WITH THE BAR COUNCIL OF DELHI AND ARE ALSO IN THE VOTERS' LIST OF DELHI AND FOR THEIR SPOUSE AND TWO DEPENDENT CHILDREN

Sr. No.	Particulars	Total Premium
1.	Premium for coverage of INR 5.00 lakhs (per unit family) i.e. per Advocate and his family in terms of definition of "family", as contained in ANNEXURE-III, for a period of one year	
2.	GST	
3.	Other Applicable taxes	
4.	Total premium inclusive of GST and applicable taxes etc.	
5.	Total figure in words	

# Note:

- All terms & Conditions as stated in the Tender Documents are to be complied with.
- Conditional bids are not acceptable.
- Bids submitted in the above format only are acceptable.
- \*\* In case the bid offer given by two or more companies contains same amount, the company having more turn over in related insurance field for the last two F.Y. i.e. 2018-2019 and 2019-2020 shall be preferred while awarding tender.

Name and Signature of Authorised Person Seal